

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-312/(ND)/2018

In the matter of :

Y. Chiranjiv & Co.

Vs.

Wiltan Telmag (India) Pvt. Ltd

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 20.4.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

(V.K. SUBBURAJ)

Hon'ble Member (Technical)

For the Petitioner

: Mr. Arunav Patnaik, Advocate

Mr. Karun Pahwa, Advocate for Op. Cr.

For the Respondent/Cor. Debtor

: -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present and seeks an opportunity to convince this Tribunal about the maintainability of this Petition in view of the non-service of Section 8 under IBC, 2016 notice despite efforts made.

For this specific point, the matter is adjourned to 10.5.2018.



(V.K. SUBBURAJ)
(MEMBER (TECHNICAL))



(R. VARADHARAJAN)
MEMBER (JUDICIAL)